

CHAPTER XXIX-B

Transfer of Cases under Article 139-A of the Constitution

1. The Registrar shall on receipt of the Supreme Court Order to show cause why the case should not be withdrawn from the file of the High Court inform the Registrar, Supreme Court, within four weeks the stage at which the case is pending in the High Court.
2. The Registrar shall on receipt of the Order calling upon the party to show cause why the case should not be withdrawn, enter the Order in the register and serve the notice on the Respondent not less than six weeks before the date fixed for final hearing of the application in the Supreme Court.
3. On receipt of the order of transfer of the case, the record and proceedings shall be transmitted to the Supreme Court when the case is ripe for hearing.
4. The Registrar shall transmit to the Supreme Court twenty five printed copies of the record and proceedings of the transferred case within six months from the date of the Order.
5. The Rules contained in Chapter XXIX-A regarding service of notice, costs, processes and printing and preparation of record shall mutatis mutandis apply to the transferred applications under this Chapter.
6. The Registrar shall give notice to the parties of the transferred case regarding the transmission of the printed record to the Supreme Court simultaneously with the transmission of the record.

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